## GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

#### LOK SABHA

#### **UNSTARRED QUESTION NO. 1990**

#### TO BE ANSWERED ON MARCH 09, 2016

#### LAND TO NGO

NO.1990 SHRIMATI SAKUNTALA LAGURI: SHRIMATI RAMA DEVI:

Will the Minister of Urban Development be pleased to state:

- (a) Whether the Government has received any complaints regarding the misuse of land allotted at concessional rates to The Non-Governmental Organizations (NGOs);
- (b) If so, the number of such complaints received by the Government during the last three years and the current year; and
- (c) The name of the NGOs involved in this regard and the details of the action taken against them?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

#### (SHRI BABUL SUPRIYO)

- (a): Yes, Madam.
- (b) & (c): In 13 cases, complaints have been received by DDA. Whenever any violation is noticed or complaint received regarding violation of lease terms, the action for cancellation of lease deed/allotment is taken after inspection of the site and by following due process of law i.e. issue of show cause notices, etc.

A list containing details of action taken by DDA in respect of complaints received during last three years including current is enclosed as Annexure-I.

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### Annexure-I

List of the societies where complaints have been received during last three years and current year.

| Sl.No. | Name of the Societies  | Nature of complaint   | Action taken   |
|--------|--|---|--|
| 1.     | Guru Harkishan Public<br>School, Vasant Vihar                                | Reg- running polytechnic institute in school premises.  | Site inspection carried out by filed staff on 07.01.2016, under examination.   |
| 2.     | Babs Naronha Memorial<br>Educational welfare society,<br>Panchsheel Enclave. | Complaint received from Ex-teacher of the school that the allotment was made to school society in illegal way by DDA. | Lease deed of the society has already been cancelled in 2005 due to non compliance of EWS condition and the matter is sub-judice in Saket Court. |
| 3.     | Child Education Society,<br>Pitampura  | Reg; misuse in the school premise.  | Show cause notice issued on 19.01.2016 reply is under process.   |
| 4.     | Shri Laxman Dass Sachdeva Education Society, Pitampura.                      | Reg; unauthorized construction of building in playfield area.   | Lease deed was cancelled on 22.12.2014 and the matter is su-Judice in Delhi High Court.  |
| 5.     | Shishu Nav Nirman<br>Education Society, Dwarka.                              | Reg: misuse in the school premises.   | Lease deed was cancelled on 01.07.2013 & Eviction proceeding is under process.   |
| 6.     | Bhartiya Brahmin Charitable<br>Trust, Rohini                                 | Reg- Illegal construction   | Show cause notice issued on 22.12.2016 reply has been received under examination.  |
| 7.     | Delhi Sikh Gurudwara<br>Management Committee,<br>Rajouri Garden              | Reg- running Engineering College in<br>the Land Allotted for Polytechnic<br>institute.                                | Show cause notice issued reply has been received under examination.  |
| 8.     | Akhshya Partisthan, Vasant<br>Kunj   | Reg- Misuse   | Show cause notice issued on 23.12.2016 reply has been received under examination.  |
| 9.     | Geeta Foundation, Ashok<br>Vihar   | Reg- Misuse   | Show cause notice issued on 19.08.2015 matter is sub-judice in the Hon'ble Court.  |
| 10.    | R. Lal Education Society<br>Rohini.  | Reg- Misuse   | Show cause notice issued reply has been received under examination.  |
| 11.    | Smt. Dropti Devi Memorial<br>Educational Society,<br>Ptampura                | Reg- encroachment on adjacent DDA<br>Park   | Show cause notice issued on 09.10.2015, reply has been received under examination.   |
| 12.    | Kripal Ruhani Satsang (Religious) Azadpur                                    | Reg- Misuse   | File had been sent to field staff for inspection of site.  |
| 13.    | The Great Getsby Club,<br>Patparganj.  | Complaint received from Ex. Member of the Society reg. dispute within the Governing members.                          | Matter is sub-Judice in<br>Karkardooma Distt. Court.   |